

GOVERNMENT OF INDIA  
MINISTRY OF COAL

LOK SABHA  
UNSTARRED QUESTION NO. 3395  
TO BE ANSWERED ON 09.08.2023

**Development Work in Coal Sector**

3395. SHRI SUNIL KUMAR MONDAL:

Will the Minister of COAL be pleased to state:

- (a) the details of the developmental works done in Coal sector in various States of India especially in Bardhaman district of West Bengal in respect of production of coal and staff and labour security during the last three years;
- (b) whether any new scheme is to be introduced in future in this regard and if so, the details thereof, State/UT-wise and if not, the reasons therefor; and
- (c) the details of the funds released and utilized for the development of Coal sector in West Bengal till now?

**ANSWER**

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES  
(SHRI PRALHAD JOSHI)**

(a) : Details of the new mines opened/re-opening of seams in various States of India, including in Bardhaman district of West Bengal, for production of coal, during the last three years, are as under:

Sl. No.	Year	No of mines Opening / re-opening of seams granted in all states	No of mines Opening /re-opening of seams/section granted in the state of West Bengal
1	2020-21	22	0
2	2021-22	24	3
3	2022-23	29	6
4	2023-24 as on July,	9	2
		84	11

Out of above, one project i.e Nakrakonda Kumardihi B OC is in Bardhaman district of West Bengal, which was opened during 2022-23. Steps taken for staff and labour security, are as under:

- I. Social Security measures for Non-Executive employees –
  1. An amount of ₹ 15 lakh is paid to the next of kin of an employee in case of fatal mine accident
  2. An amount upto ₹ 1, 56,250/- is paid under the Life Cover Scheme

3. Additional ₹ 90,000 is paid in case of death or permanent total disablement
4. All employees are covered under the Coal Mines Provident Fund scheme with equal shares both by employees and the company.
5. Pension payable under Coal Mines Pension Scheme, 1998.
6. Medical facilities are extended to retired employees under the Contributory Post Retirement Medicare Scheme for Non-Executives (CPRMS-NE).

II. Wages and Social Security measures for contractors' workers deployed by registered contractors-

1. Contractors' workers engaged by outsourced companies in Mining activities (as defined under section 2(h), (j) and (k) of Mines Act, 1952) are paid wages as per recommendations of HPC / Joint Committee which is higher than the minimum wages of appropriate government.
2. Contractors' Workers engaged in other than mining activities are paid wages as per minimum wages prescribed by appropriate government from time to time.
3. An amount of ₹ 15 lakh is paid to the next of kin of an employee in case of fatal mine accident
4. All the statutory payments in respect of contractors' workers, are made by the contractor, as per the relevant Act/ Rules, as applicable. All payments made through bank transfer.
5. All contractors' workers are covered under EPF/CMPF.

(b): Coal companies are undertaking these developmental works from their own funds.

(c): Under the Central sector Scheme "Conservation, Safety and Infrastructural Development in Coal mines", from 2020-21 to till now, Rs. 4.45 Cr has been released for development of coal sector in West Bengal.

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